

IN THE HIGH COURT OF PUNJAB AND HARYANA AT  
CHANDIGARH

CWP-(PIL)-64-2020 (O&M)

Date of decision:- 24.06.2020

H.C. Arora, Advocate

...Petitioner

Versus

Union of India and others

... Respondents

**CORAM: HON' BLE MR. JUSTICE RAVI SHANKER JHA, CHIEF JUSTICE**  
**HON' BLE MR. JUSTICE ARUN PALLI**

Present:- Mr. H.C. Arora, Advocate, (petitioner-in-person).

Mr. Satya Pal Jain, Additional Solicitor General of India,  
with Mr. Dheeraj Jain, standing counsel for the Union of India.

Mr. Pankaj Jain, senior standing counsel,  
for the Union Territory, Chandigarh.

Ms. Monica Chhibbar, Senior Deputy Advocate General, Punjab.

Mr. Deepak Balyan, Additional Advocate General, Haryana.

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**RAVI SHANKER JHA, C. J. (ORAL)**

With the consent of learned counsel for the parties, the matter is being taken up and heard via video conferencing (Webex App software).

Petitioner, who is appearing in person, submits that the Ministry of Home Affairs' guidelines prescribing for a congregation upto fifty persons in marriage ceremonies is counter-productive to the protective and preventive measures that have been adopted by the Union of India and the States of Punjab and Haryana as well as the Union Territory, Chandigarh to tackle Covid-19 crisis. He submits that the said number should be reduced.

Mr. Satya Pal Jain, learned Additional Solicitor General of India assisted by Mr. Dheeraj Jain, learned standing counsel for the Union of India, Mr. Pankaj Jain, learned senior standing counsel for the Union Territory, Chandigarh, Ms. Monica Chhibbar, learned Senior Deputy Advocate General, Punjab and Mr. Deepak Balyan, learned Additional Advocate General, Haryana appearing for the respective respondents submit that let the petitioner represent the authorities concerned with his grievances and concerns in the first instance. And in the event any such representation is made, the same shall be considered while formulating a new policy.

In response, the petitioner submits that he shall move necessary representation within two weeks from today and let this petition be disposed of with a direction to the respondents to consider and decide the same.

The petition is accordingly disposed of granting liberty to the petitioner to represent the authorities concerned and in the event any such representation, as indicated above, is made, a decision thereon shall be taken in accordance with law.

(RAVI SHANKER JHA)  
CHIEF JUSTICE

(ARUN PALLI)  
JUDGE

24.06.2020

Amsh

Whether speaking/reasoned	Yes/No
Whether reportable	Yes/No